

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.3557/2018

This the 19th day of September, 2018

Hon'ble Ms.Praveen Mahajan, Member (A)

Manohar Singh, Aged 75 years
S/o (Late) Sh. Sampuran Singh,
B-33, Bhagwati Garden,
Uttam Nagar;
New Delhi-59.

—Applicant

(Applicant in person)

Versus

Union of India
Through: The Director,
Public Grievances, Ministry of Power,
Shram Shakti Bhawan,
New Delhi-1.

—Respondent

(By Advocate: Shri Y.P.Singh appears on advance notice)

ORDER(ORAL)

The applicant who is present in person states that, he will be satisfied if the respondents are directed to address his grievance regarding pre and post service benefits by way of an appropriate order.

2. In view of the limited prayer made by the applicant, the respondents are directed to consider the representation of the applicant dated 14.03.2018 by passing a reasoned and

speaking order expeditiously and in any case, not later than three months from the date of receipt of certified copy of the order.

3. It is made clear that nothing has been commented on the merits of the case. The applicant is at liberty to approach the appropriate forum if his grievance is not addressed. Accordingly OA is disposed of at the admission stage itself. No costs.

**(Praveen Mahajan)
Member(A)**

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